

O.A. No. 307/95

Dt. 2-97

CORR.M:

THE HON'BLE MR. JUSTICE M.G. CHANDRAN
VICE-CHAIRMAN

For the reasons recorded in
the Judgment in O.A. 306/94 (copy
separately kept on record of this O.A.)
The O.A. stands dismissed subject
to liberty mentioned in the order
(see operative order in the copy
of the Judgment) with no order as
to costs. CA to be treated as
separately decided.

M.G. Chandran

HNGC(J)
VC